I 27 87 97 100 15

100	THE THE THE WASHAUGHT THE	word.	(4)21/4)	ame of the House tuency (Name of the	
	on, do hereby solemnly affirm and st			ian postai address), v ca	andrease at the c
strike	out whichever is not applicable)	व मनाडीर			
	am a candidate set up by 77.707.300 dependent candidate,	2 die	ame of the p	olitical party) / am cont	esting as an
	etails of PAN and status of filing of	of Income toy	refurn :		
SI. N		Perman		The financial year for which the last Income-tax return has	Total income shown in inco Tax Return (
1.	Self . अमरेन्द्र हुमार्पा	34 APM	PP0882L	been filed Year 2011-12	Rupees) -8 31,553
2.	Spouse Start 201 20		×	X	X X X
3.	Dependent I	3	-		
4.	Dependent 2		r	X	
5.	Dependent 3		x	X	
			Description	n- <i>पुरुष्ण रूच बर</i> ।	विकास मिला
SL No. (a)	Offence The details of cases where the course of the Act and		# 4Ta	हिनात ११.5.2	224, 225112
No.		d description	# 4Ta	प्राप्त पाना कार्य ज्ञान पाना कार्य	224 3751/2
No.	The details of cases where the cou- cognizance, Sections of the Act and	d description e taken ;	# 4Ta	पालगंत राम र	224 3751/2
No. (a)	The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Ditaking cognizance: Details of Appeal (s) / Application (if any) filed against the above ord	d description e taken : late of order (s) for revision ler(s)	में बाद भार कि. उर्जा औ जीपाल सरका	मिनाइ ११.5.2 पालगंत राम र पान भाग कार्य उपरोक्त प्रमास	124 335 N/2 005 40 409 005 40 409 00 58 02 00 58 02
(b) (c)	The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Ditaking cognizance: Details of Appeal (s) / Application (if any) filed against the above or	d description e taken : late of order (s) for revision der(s)	में बार कार् कि उम्बार औ जो पाट स्वरका	प्रिमाह 19.5.2 प्रामाम राग राग्ड प्राम भाग राग्ड उपरोक्ड	124 335 1/2 005 4 4 9 00 58 02 00 58 02 00 10 10 10 00 10 10 10 10
No. (a) (b) (c)	The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Ditaking cognizance: Details of Appeal (s) / Application (if any) filed against the above ord	d description e taken: Date of order (s) for revision der(s) Hold and the derivation der(s)	में बार कार् कि उम्बार औ जो पाट स्वरका	प्रिमाह 19.5.2 प्रामाम राग राग्ड प्राम भाग राग्ड उपरोक्ड	124 335 1/2 005 4 4 9 00 58 02 00 58 02 00 10 10 10 00 10 10 10 10
(b) (c) (c) 4. Ca	The details of cases where the coucognizance, Sections of the Act and of the offence for which cognizance. Name of the court, Case No. and Ditaking cognizance: Details of Appeal (s) / Application (if any) filed against the above ordered which I have been convicted. The details of cases, Sections of the Act and description of the offence.	d description e taken: Date of order (s) for revision der(s) How a court of the for	में बार कार् कि उम्बार औ जो पाट स्वरका	प्रिमाह 19.5.2 प्रामाम राग राग्ड प्राम भाग राग्ड उपरोक्ड	124 335 1/2 005 4 4 9 00 58 02 00 58 02 00 10 10 10 00 10 10 10 10

2- पुनार्व गर्व सम्पत्ति को विमाने में मदद करना धारा 414 भावद्रविष्ठ भीरगंज थाना कांड्स 27/96 जिसमें मुख्य न्यायिक दण्डाधिकारी गोपालगज द्वारा 24-7-98 को सद्भान विचा गया ।

3- यह कि तरकारी तेवक के कर्तब्यों के निर्वहन में बाधा उत्पन्न करना घड्यंत्र रचकर जान लेवा पृहार कराना तरकारी तम्पति को धीत करना दफा 325-, 337, 427,307, 353, 120 बीठ तथा 5/6 तरकारी तम्पति धीत निवारण अधिनियम जिसमें दिनोंक 7-3-08 को मुठ न्याठ दण्डाठ गोपालगळ दारा तझान लिया गया गोपालगळ याना कांडसठ 10 /05 4- मारपीट कर भयभीत करना थी अपराधिक न्याय मंग करना मीरगळ याना कांडसठ 206/ 95 दफा 323/ 384 -385 तझान लिया गया तथा तथा भी भिवकुमार न्यायिक दण्डाधिकारी पृथम भीणी गोपालगळ दारा दिनोंक 2-9-06 का अस्तेम यहन किया गथा।

5- अपराधित को खिपानावी संरक्षण देना कटेवा याना कांडस० 16-05 सरकार बनाम अनुप घों वे अठ दक्ता 216/ए /34 भावद्याचिव जिस्ते मुठ न्याच दण्डाठ गोपालना द्वारा सद्भान लिया गया तथा दिनों क 4-12- 09 भी मृत्युजय सिष्ट न्याधिक दण्डाठ पृथम श्रेणी गोपालना द्वारा आरोप का गठन किया गया 6-यह कि घड्यंत्र रचकर अपराधितों को छिपानावी सरक्षण देना कटेया बाना कांडस० 72/ 05 सरकार बनाम विभ्रोत रायवीठ जिसमें मुठ न्यावदण्डाठ द्वारा सद्भान लिया गया वो दिनों क 15-7- 10 को भी डीचकेठ तिवारी पृथम श्रेणी न्याठ दण्डािव दारा आरोप का गठन किया गया।

7- नाजायज महमा बनाकर बातक हथीधार से तैस होकर अधारण घोट पहुंचाना सदीध परिरोध करना हथाई कायर करना कटेया थाना कांडस० 119/04 सरकार बनाम अमरेन्द्र कृ० पाण्डेयोजसमें मु० न्याण्डणडा० गोपालगण दारा तहान तिथा गयातथा दिनोक 21- 7- 08 को अनुमण्डलीय न्याण दण्डाण गोपालगण दारा तहान

8- गाली यलौज देकर मुख्य कारित करने का अध दिखाकर उदायन करना गोपालयन पाना काठता 339/03 तरकार बनाम पम्यू पाण्ठेय वोठ मुख्य न्याण्दण्डाठ गोपालयन द्वारा तहान लिया गया तथा भी विषी न कुगर न्यां दण्डाठ पृथम शेणी गीपालगण डारा दिनोक 3-7- 10 को आरोप का गठन किया गया 9- छोर उपहीत वो मृत्यु का भय दिखाकर उछापन करना दका 384- 386- /34 भागद विश्व मीरगण थाना कांडस० 258/ 97 सरकार बनाम पप्पु पाण्डेय नीठ मुह्य न्याठ दण्डाठ गोपालग्ज डारा सज्ञान तथा दिनोक 20- 4- 07 को श्री एस० पीठ मिश्र न्याठदण्डाठ पृथम शैणी गोपालगज डारा आरोप का गठन किया गया।

गैरलाइतिन्सी आम्स के ताथ जान तेवा हमला कर सरकारी सेवक के कर्तब्य के निर्वहन में बाधा पहुंचाना घोर उपहाँत कर्षिष्ठ कारित करना अन्तर्गत दका 186- 353 - 307- - 323/ 324 भाषद्वविष्ठ तथा 27 आम्स एक्ट नवतन धानाकाडत्व 07/ 2000 सरकार ब्लाम सतीस पाण्डेय वोष्ठ जिस्से दिनोक 3- 7-01 को सुरुषन्याण्डणहां सिलान हारा सद्यान लिया गया तथा दिनोक 3-9- 08 को प्रथम जिलावों सत्र न्याण विद्यान हारा दकाउ24- 186- 353- 333- 307- /34 भाषद्विष्ठ दका 27 आम्स एक्ट के अन्तर्गत आरोपका गठन किया गया।

(5) That I give heiern below the details of the assets (movable and in movable etc.) of myselimy spouse and all dependents:

A. Details of movable assets:

Note

1. Assets in joint name indicating the extent of joint ownership will also have to be given

 In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme. Name of Bank/Institution and Branch are to be given

X

 Value of Bonds/Share/Debentures as per the current market value in Stock Exchange in respect to listed companies and as per books in case of non-listed companies should be given.

4. Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

S. No.	Description	Self	Spouse .	Dependent-1	Dependent-2	Dependent-3
, -	Cash in hand		15000 = 00			
(ii)	Details of Deposits in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	1904437=00 1904437=00 98661=00		1	*	X
(iii)	Details of investment in Bonds, Debentures/shares and units in companies/Mutual Funds and others and the amount.	×	У	×	y	×
(iv)	Details of investment in NSS, Postal Savings, Insurance Policies and investment in any Financial Instrument in Post office or Insurance Company and the amount	Insurance Policies in any Financial ost office or 1.17		X	*	×
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount,	X	x	x	*	*
(vi)	Motor Vehicles/Aircrafts/ Yachts/Ships (details of Make, Registration No. etc, Year of Purchase and amount.)	×	*	r	r	у
(viii)	Jewelry, bullion and valuable thing (give details of weight and value)	किया - 26000	मूट्य 98,000	, x	X	×

(vil) Any other assets such as value of Chims/interest	>	У	r	Y	r
(ix, Gross Total value	2119098=66	873643:00	×	x	r

3. Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated 2. Each land or building or apartment should be mentioned separately in this format.)

NG	Description	Self	Spouse	Dependent-1	Dependent-2	Dependent-3
i)	Agricultural Land Location(s) Survey number(s)	X	1114 475 477 1417 1767 214 2014 1767 214	X X	χ	×
	Area (Total measurement in acres)	×	124.1078	X	x	x
	Whether inherited property (Yes or NO)	х	x	X	x	x
	Date of purchase in case of self acquired property	x		x	1	V
	Cost of Land (in case of purchase)at the time of purchase	у.	90000=00	X	r	×
	Any Investment on the land by way of development, construction etc.	y	X	1	×	×
	Approximate Current market value	×	01,20000 7 10		X	x
ii)	Non-Agricultural Land Location(s) Survey number(s)	у	मीरोम हार्येल 1007 1980	X	*	v
	Area (Total measurement in sq. ft.)	7	4501735	×	X	Y
	Whether inherited property (Yes or NO)	y	×	X	X	x
	Date of purchase in case of self acquired property	· ×		x	x	r
0	Cost of Land (in case of purchase) at the time of purchase	×	6,00000=0	×	X	1
	Any Investment on the land by way of development, construction etc.	X	×	x	x	1
	Approximate Current market value	X	7,90000=	7	*	x
(iii)	Commencial Buildings	झीलामधिमा खोट में ने 33 राज पेंद्रा लियम	मीर्जिंड वाह	x	1	x
	Built up Area (Total measurement in sq. ft.)	१११म् ॥ स्ट्र	250133	Y	1	t

	V wher inherited property (* e* or NO)	X	X	x	x	V
	Description of purchase in case of seri-		72	x	×	У
	Cost of property (in case of parchase) at the time of parchase		45000000	X	x	1
	Any Investment on the property by way of development, construction etc.	ž	Consthuspier	×	×	V
	Approximate Current market value	A STATE OF THE PARTY OF THE PAR	5,00000:00	x	×	1
(iv)	apartments,) -Location(s) - Survey number(s)	मीजा महिया प्राटन- 733,734		Y	r	×
	Area (Total measurement in sq. ft.)	13 435	V	x	Y	v
	Built up Area (Total measurement in sq. ft.)	210054 F4	Y	y	Y	X
	Whether inherited property (Yes or NO)	7	*	x	x	v
	Date of purchase in case of self acquired property		X	×	x	Y
	Cost of property (in case of purchase) at the time of purchase	150000000	×	x	X	r
	Any Investment on the land by way of development, construction etc.	Х	X	X	X	*
	Approximate Current market value	20,00000000	У	r	r	4
v)	Others (such as interest in property)	×	1	γ	x	¥
vi)	Total of Current Market Value of (i) to (v) above	24,5000000	14 10 000 -00	γ	٧	1

(6) I give herein below the details of liabilities/ dues to public financial institutions and government:-(Note: Please give separate details of name of Bank, institution, entity or individual and amount for each item)

S. No.	Description	Self	Spouse(s)	Dependent-1	Dependent-2	Dependent-3
(i)	Name of Bank or FI	5.81 Hothera - 519340-0 hr 790726=	1915688 =		×	y
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount outstanding Nature of Joan	×	X	x	×	y

	A.1y other liability	×	*	x	*	5
	Grand total of liabilities	1310066:00	1915688-00	4	x	4
(ii)	Government Dues: Dues to departments dealing with government accommodation	×	X	x	x	x
	Dues to departments dealing with supply of water	×	X	×	×	x
	Dues to departments dealing with supply of electricity	×	×	X	x	x
	Dues to departments dealing with supply of relephones/mobiles	r	x	*	X	X
	Dues to departments dealing with government transport (including aircrafts and helicopters)	×	у	X	X	×
	Income Tax Dues	*	×	k	x	X
-	Wealth Tax Dues	×	X	×	X	×
	Service Tax Dues	X	x	X	X	*
7-	Municipal /Property Tax Dues	X	×	1	Y	t
1	Sales Tax Dues	×	X	1	x	r
7	Any other dues	×	х.	X	x	r
	Grand total of all Govt. dues	X	X	r	×	x

(7) Details of profession or occupation:
a. Self. এমানুসেই কুমানুসেই কিন্তু b. Spouse ব্যালিক (8) My educational qualification is as under: Home of 1991 274 47 5 (80) 490 574 15142 374 107 975 20045. So the Home of the certificate diploma degree course) (Name of the School /College/ University and the year in which the course was completed.)

(9). ABSTRACT OF THE DETAILS GIVEN IN (1) TO (8) ABOVE:

1.	Name of the candidate	अभरेन्द्र उमार- पार्च भ जमरेन्द्र उमार- पार्च भ
2.	Full postal address	सा विनाश रोका उलिया में में देखी म
3.	Number and Name of the constituency and state	102 मुचारकीर सामान्य विशान सम
3.	Name of the Political party which set up the candidate (otherwise write 'Independent')	भागता दल सुनाइरेड
4.	(a) Number of cases in which conviction order passed (other than those referred to in Form 26)	र जहां.

5	p.	AN of		+	200			Fee Dr
						or which Is Tax Retu		Al house Steam
	(a)	(a) Candidate 3+H 23 BHK 9/34				2011 -		31553=00
		Sponse: V	- X - /		74	>	2 00	31230200
	(c)	Dependents	1			y		
6.		Details	of Assets and	Liabili	ties in	rupees		
		Description	Self	Spous		pendent-I	Dependent-	II Dependent-III
١.		Moveable Asset (Total value)	2119098=66	873	643:0	* r	r	×
В.		İmmovable Asset	24,50000-0	13100	00:00	X	*	У
	(i)	Purchase Price and Development Cost of Immovable Property (Total Value)	1797000-0	114001	00:00	х	У	ν
	(ii)	Approximate Current Market Price of Asset (Total Value)	2450000=6	141000	0 = 80	x	y	У
7		Liabilities	-10			-	2000	
		(i) Government dues (Total)	X	V		*	×	x
		(ii) Loans from Bank, Financial Institutions and others (Total)		1000				
8.	((ghest educational qualifi- for I I 377/07, 972 Give details of School / Un urse) (Name of the School	iversity educat	tion with	h full f	orm of the	certificate/d	iploma degree

VERIFICATION

best of my	nenf, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the knowledge and belief, no part of it is false and nothing material has been concealed there from. I further
declare the	
(a) there t	s no case of conviction or pending case against me other than those mentioned in items 3 and 4 above;
above.	pouse, or my-dependents do not have any asset or liability, other than those mentioned in items 5 and 6

21/ medionent

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

- 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Class or before a Notary Public.
- 3. All columns should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable", as the case may be, should be mentioned.
- 4. The affidavit should be either typed or written legibly and neatly.